

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6033  
ANSWERED ON:03.05.2010  
EXPLOITATION BY PRIVATE SECURITY AGENCIES  
Bhagat Shri Sudarshan

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the private security service companies are blatantly exploiting the workers and security guards and indulging in irregularity in the Provident Fund (PF), Employees' State Insurance (ESI) of these workers and guards;
- (b) if so, the number of such companies who have been found to be violating Labour and Social Security Laws during each of the last three years and current year, State-wise;
- (c) the action taken by the Government against such erring companies; and
- (d) the details of PF, ESI and gratuity amount outstanding against such companies during each of the last three years and the current year, separately, State-wise?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The general compliance of depositing the Provident Fund (PF) and Employees' State Insurance (ESI) dues by private security services/agencies covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and Employees' State Insurance Act, 1948 in respect of their workers/guards is satisfactory. However, in some cases irregularities in remittances of PF dues have been noticed.
- (b) to (d): The details regarding number of companies violating provisions of EPF & MP Act, 1952 for the last three years is at Annexure-I. Details of EPF dues outstanding against such companies for the last three years are at Annexure-II. Such details of companies for ESI are at Annexure-III. Whenever default by erring companies/establishment is noticed, all actions as per the provisions under the respective Acts is taken. As regards gratuity amount, the State Governments are implementing the Act.